

another instalment of additional dearness allowance in their case can be considered only when the index average has reached 328.

Financial loans for Gujarat Tyres Limited

3640. PROF. R. K. AMIN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Gujarat Tyres Limited—a company of Government of Gujarat had approached the Government of India in 1974 for financial loans from various institutions;

(b) whether Gujarat Government has also approached Finance Minister to finalise the matter quickly on 3rd February, 1978 and 19th July, 1978; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Industrial Development Bank of India (IDBI) has been advised to take up for consideration two tyre projects. Of these two projects, one will be taken up for assistance by IDBI during this year and the other will be taken up next year. The projects to be so assisted will be decided by IDBI taking into account the state of preparedness of projects, expenditure incurred so far etc.

Purchase of Groundnuts by NAFED

3641. SHRI ANANT DAVE: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is true that the NAFED has purchased the groundnuts from Gujarat State and from Kutch District;

(b) whether any complaint has been received by Government regarding the malepractices made in purchases; and

(c) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): (a) The National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) has purchased groundnuts from Gujarat State under a Joint Venture arrangement with the Gujarat State Cooperative Marketing Federation Ltd. A total quantity of 14,000 M. Tons has been purchased up to 7.12.1979 NAFED has not so far received any report of purchases from Kutch District.

(b) No, Sir.

(c) Does not arise.

Liquor served to passengers of Air India

3642. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Starred Question No. 1105 on the 12th May, 1978 regarding serving of liquor on Air India Flights and state:

(a) whether a final decision has since been taken to abandon serving of liquor on Air India flights; and

(b) if not, the reasons for delay and when a final decision is likely to be taken?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). No, Sir; The matter is still under review.